

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 166 OF 2021 (SZ)**

**REPLY FILED BY THE JOINT DIRECTOR OF FACTORIES AND
BOILERS, ERNAKULAM / 4TH RESPONDENT**

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Dated at Chennai on this the 1st day of September 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI**

Original Application No. 166 of 2021 (SZ)

IN THE MATTER OF

Shihabudeen P N and Others

... Applicant(s)

Versus

The District Collector, Ernakulam District and Others.

... Respondents

**REPLY FILED BY THE JOINT DIRECTOR OF FACTORIES AND BOILERS,
ERNAKULAM / 4TH RESPONDENT**

1. It is submitted that the 4th Respondent herein has been directed to file the reply in the above Original Application, as per the direction of this Hon'ble National Green Tribunal dated 04.08.2021

2. It is submitted that a complaint as mentioned in the Annexure A5 (True Copy of compliant dated 15/06/2021 submitted before the 4th Respondent) of the above application was received in this office on 18.06.2021 and the same was sent to the Thodupuzha Divisional Inspector of Factories and Boilers Gr II, under whose jurisdiction the factory named United Plastics, IX/653-A, Puthuppady P.O., Perumattom, Muvattupuzha is situated for conducting enquiry in the matter and to inform Sri. Shihadudeen / Applicant.

3. It is submitted that the Inspector of Factories and Boilers Gr II, Thodupuzha conducted the factory inspection on 12.06.2021 and reported this office that the above unit is intends to manufacture plastic house hold product using virgin plastic granules, colour pigments. The factory has provided soak pit and septic tank for disposing domestic effluents. It was also stated that the above manufacturing unit has obtained consent for operation from Kerala State Pollution Control Board and having validity upto the year 2026.

4. It is submitted that the above manufacturing unit has submitted

online application on 21.06.2021 for registration and grant of license under Section 85 of the Factories Act 1948. As per the Form No.2 submitted by the occupier of the factory Sri. Jamal P.N / 7th Respondent, the manufacturing process is stated as manufacturing of plastic house hold products engaging 5 workers and with the help of power 98 KW and necessary license fee is also remitted.

5. It is submitted that the Inspector of Factories and Boilers Gr II, Thodupuzha recommended to issue license under section 85 of the factories Act 1948. The main objective of the Factories Act 1948 is to ensure the health, safety and welfare of the workers working in the factory and its premises.

6. It is further submitted that the factory application of the manufacturing unit named M/s.United Plastics in Survey No.878/15A-5, 878/15A-7 is pending in this office.

7. The 4th Respondent reserves its right to file additional report if necessary by this Hon'ble Tribunal.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said reply filed by The Joint Director of Factories and Boilers, Ernakulam / 4th Respondent on Record and thus render justice.

Dated at Chennai on this the 4th day of September, 2021



(E.K.Kumaresan)

Counsel for R4

Standing Counsel for State
Government of Kerala

NGT(SZ), Chennai Bench

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RESPONDENT**

M/s. E.K.KUMARESAN
Standing counsel for Kerala(SZ)
Counsel for R1, R4 and R6